of jomt Committee on Contempt of Courts Bill, 1968

[श्री सुंदर सिंह भंडारी]

होनी चाहिये थी और उसके संबंध में भी मिनिस्टर साहब स्टेटमेंट देते । मैं जानना चाहता हूं उसके बारे में सरकार की तरफ से वक्तव्य क्यों नहीं आया ?

श्री रोहन लाल चतुर्वेदी : वह कोई सीरियस एक्सीडेन्ट नहीं था, इस वजह से नहीं दिया ।

श्री सुन्दर सिंह भंडारी : सीरियसनेस की क्या कोई डे फिनिशन आपके पास है ?

श्री रोहन लाल चतुर्वेदी : मतलब यह है कि डेथ्स वगैरह हो जायें । मुझे बड़ा खेद है अगर माननीय सदस्य को कोई तकलीफ पहुंची, इन्-कन्वीनियेन्स हुई, लेकिन उसके बारे में अगर कोई इत्तिला चाहें तो मैं जरूर दे दंगा ।

श्री सुन्दर सिंह भंडारी : जरूर दीजिए उसको ।

MOTION *RE* EXTENSION OF TIME FOR PRESENTATION OF THE REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE HIRE-PURCHASE BILL, 1968

SHRI R. T. PARTHASARATHY (Tamil Nadu) : Sir, I beg to move :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to define and regulate the rights and duties of parties to hire-purchase agreements and for matters connected therewith or incidental thereto be further extended up to the first day of the Seventy-first Session of the Rajya Sabha."

The question was put and the motion was adopted.

MOTION RE EXTENSION OF TIME FOR PRESENTATION OF THE RE-PORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE CONTEMPT OF COURTS BILL, 1968

SHRI S. N. MISHRA (Bihar) : Sir, I beg to move :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to define and limit the powers of certain courts in punishing contempts of courts and to regulate their procedure in relation thereto be further extended up to the first day of the Seventy-first Session of the Rajya Sabha."

The question was proposed.

SHRI BHUPESH GUPTA (West Bengal) : Mr. Vice-Chairman, I would like to speak on this. Before I say a few words on this motion I would like to make one thing clear. Whatever I say is not a reflection on the Select. Committee or on the Chairman of the Select Committee. With this I start. In fact, I am very pleased with the work of the Select Committee and also with the work of the Chairman of the Select Committee. I am only placing before you a proposition. Now, as you know, the Contempt of Courts Bill was brought before the House and was sought to be passed almost in the matter of a day. We made representations to the Union Home Minister for referring the Bill to a Joint Select Committee where it could be gone into deeply. I am glad to say that the Select Committee is doing it and has done it. In fact, all have co-operated in this matter. At the same time, I have a feeling that the Bill should be reported back as soon as possible, at the earliest. We expected to pass this Bill during this Session. In fact, you, Sir, are the Chairman and you worked overtime and med us also work overtime. In fact and made us also work overtime.. In fact, in one month you took two sessions. Not only that you even held a meeting on a Sunday. The whole idea of yours was to expedite it, but we find now that we have to come to the Budget Session. Why ? The answer is—I will take the House into confidence—when the matter was being expedited with the help of the Chair and co-operation of the Members of the Select Committee, many Members of the Select law of contempt should be defined. The Home Minister, Mr. Chavan, felt that it should not be defined, that is to say the old position should remain. But the Select Committee, by a majority, adopted an amendment defining the law of contempt. The moment it was done, the Government wanted time. They said : Now give us four weeks, because the Government was defeated. The House will be very pleased to hear that we, as the representatives of yours on the Select Committee, defeated the Government when it took the stand that the law of contempt should not be defined. Your honour was vindicated. Your

164

165 Reextenskxoftimefor presenting the report

sentiments were /indicated by all of us working together also a feeling of the Press and othre people outside that the law of contemj t should be defined. Indeed a definit an had been adopted by a majority v\ ith the Home Minister voting against it. After that everything went wrong. Pe said : Give me four weeks' time. I have to think over it. Now that you h ive accepted the definition, everything has to be reconsidered. The Home Min-ster, it must be said in fairness to him, said : Now that you have accepted t ie definition of the law of contempt, I ully submit to that. I am not going tc alter it. The definition will remain but we shall do something else. I i o not know, but Mr. Vice-Chairman, you, as Chairman, was good enough tc appreciate the Home Minister's point of view.. Now, I demanded...

SHRI SUNDAR SINGH BHANDARI (Rajasth n) : Mr. Vice-Chairman, are we di cussing the Select Committee ?

SHRI BHUP iSH GUPTA : Yes, we are. Efforts sh mid be made...

THE VICE-CHAIRMAN (SHRI M. P. BHARGAV): Will you please take your seat I Mr. Bhupesh Gupta is probably aware that the Committee is meeting on the 30th November. Then he can put forward his point of view to expedite the wl Die matter and the Chairman of the «'ommittee will be very happy to expedite the whole matter with you.

SHRI BHUPESH GUPTA : To the Chairman of he Select Committee I can say througi you. I have no doubt about that. I have doubt about my Home Ministe in such matters. Now, I should like t > know....

SHRI SUP DAR SINGH BHANDARI : You Home Minister. He is your Home M inister now. You should support him.

SHRI BHUPESH GUPTA : I see, and Mr. Mishra is yours.

SHRI SUNDAR SINGH BHANDARI : Yes.

SHRI BHI PESH GUPTA : All right. The I ome Minister is not mine. Anyway...

SHRI PIT .MBER DAS (Uttar Pradesh) : T wa t to know whether Mr. Bhupesh Guj-ta claims Mr. Mishra to be his or no . He now belongs to the Opposition, therefore, I claim him to be mine. Do you?

SHRI BHUPESH GUPTA : Mr. Chairman, how can I deny that ? You belong to this House.. I belong to this House. Others are sitting in this House. How cin I deny occupation ? It ir, an occupation. Israeli occupation is going on. Therefore I cannot deny the occupation. It is a matter to be settled in the United Nations under the Security Council resolution. That we will do later. Now all that I say is, I said divide the Select Committee, take the votes of those who want to expedite the matter and those who want to give time. Somehow or other no decision was taken. I feel as a Member of the Select Committee my right was not allowed to be exercised. In the records of the Select Committee it is said that the consensus of opinion of the Committee was in favour of giving extension. Some Members objected to the extension. I am reading from the records of the Select Committee. There is no such thing as consensus when a division is wanted. If I want a vote in this House, vote has to be taken. It is for you to record it or not. But you cannot say : I dispense with the procedure "Ayes" and "Noes". Here you procedure "Ayes" and "Noes". Here you cannot say that with consensus the Bill will be passed. No Bill is passed with consensus. A Bill is passed with a vote.. "Ayes" and "Noes" have to be gone through, even if the Bill is passed unanimously. Here it is a strange thing. The motion was passed or not passed by consensus. Therefore, there was a great irregularity that took place. I must bring it to the notice of the House. I am sure you will rectify it and expedite this matter. I would appeal to you now as a Member of the House, let the Select Committee send this report during this session so that at least the Bill can be introduced, not introduced but can be considered during the session. It may go. to the other House next session. I would appeal to you that this represents the sentiments of the House. It is not a party matter.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair]

1

Members belonging to all parties are for the adoption of the amendment defining contempt. Therefore. I am not speaking in a partisan spirit but equally

speaking in a partisan spirit but equally I it is the feeling of the House and the Members that the Bill should be passed

[Shri Bhupesh Gupta]

as quickly as possible because people are suffering under the law of contempt because of the arbitrary use of the law of contempt by certain Judges, Magistrates and others in the country, they are playing havoc with that. That is why it went to the Select Committee. That is why we want to expedite this matter. That is why an amendment defining contempt was adopted by a majority defeating the Home Minister and the Government, and that is why, Mr. Vice-Chairman, I would appeal to you to convey to the Committee that this House desires that the Bill be reported back during this session so that [consideration could be gone through \ and it could be sent to the other House, so that it can take it up on the first day of the next session. This is my only 'appeal.

SHRI M. P. BHARGAVA (Uttar Pradesh) the feelings I can quite appreciate expressed by Shri Bhupesh Gupta.. He happened in the Select knows what I do not want to go into that.. Committee. The entire Committee was agreed that extension was necessary. The only question on which there was some difference of was Mr. Bhupesh Gupta wanted opinion extension up to the last day of the present ses-Some other Members of the sion Committee felt on the oiher hand strongly that it would not be possible to consider a Bill of this importance during the session when the Members were busy in other work, and therefore it was considered necessary that exten-s be taken up to the first dav of St session. That, however, does preclude that the Committee cannot sit during the session, finish its work and submit the report before the last day of tim session. That possibility is not ruled out. As Mr. Bhupesh Gupta has said, the Home Ministry have promised that it will send a revised draft of the Bill before the end of the month and we shall meet before the end of this month and then we can chalk out our With this assurance I think programme. Mr. Bhupesh Gupta will have no difficulty in supporting the motion for extension.

SHRI BHUPESH GUPTA : Thank you very much. I yield to you and T hope this spirit will be shown in the Committee meeting also. Thank you.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : The question js :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to define and limit the powers of certain courts in punishing contempts of courts and to regulate their procedure in relation thereto be further extended up to the first day of the Seventy-first Session of the Rajya Sabha."

The motion was adopted.

PRESENTATION OF THE REPOR! OF THE JOINT COMMITTEE OF THE HOUSES ON THE INDIAN MEDICINE AND HOMOEOPATHY CENTRAL COUNCIL BILL, 1968

SHRI M. P. BHARGAVA (Utlar Pradesh) : Mr. Vice-Chairman, I present the Report of the Joint Committee of the Houses on the Bill to provide for the constiru ion of a Central Council of Indian Medicine and Homoeopathy and the maintenance of a Central Register of Indian Medicine and Homoeopathy and for matters connected therewith.

Mr. Vice-Chairman, I have to point out one very important aspect of this Bill to the House. The Bill as referred to the Joint Select Committee was for a Joint Council of Indian Medicine and Homoeopathy. The Committee unanimously decided that there should not be a Joint Council for Indian systems of medicine and Homoeopathy and therefore they decided to recommend that instead of one Joint Council two Councils should be formed, one for the Indian system of medicine and the other for Homoeopathy. The Committee was not within its jurisdiction to bring forward Cwo Bills here for the bifurcation of the Council. So the Committee has finalised its recommendations as far as the Central Council for the Tndian system of medicine is concerned, and the report is presented thereon. As far as Homoeopathy is concerned, they have been able to draft a model Bill for the consideration of the Government, and they have recommended to the Government that the Homoeopathy Bill be introduced as soon as possible. That cannot be done unless the House agree to the bifurcation of the Bill, because what was re-! ferred to the Joint Committee was only one Bill, a Joint Council for the two.